

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P. 66/94 in
Original Application No. 807/92

Smt. Pushpajata Narhari and
four others.

... Applicants.

V/s.

Union of India through
The General Manager
Central Railway Bombay VT

The Divisional Railway Manager
Central Railway, Bombay VT.

The Chief Engineer(Construction)
South Central Railway,
Bombay VT.

The Deputy Chief Engineer
(Construction) Central Railway
Dadar, Bombay.

The Permanent Way Inspector
Central Railway, Vashi.

... Respondents.

CORAM : Hon'ble Shri B.S. Hegde, Member (J)
Hon'ble Shri M.R. Kolhatkar, Member (A).

Appearance:

Shri D.V.Gangal, counsel
for the applicant.

Shri J.G. Sawant, counsel
for the respondents.

Tribunal's order

Dated: 18.7.94

{ Per Shri B.S. Hegde, Member (J) }

Applicant has filed C.P. 66/94 persuant
to the order passed by the Tribunal, which reads
as follows:

" Though we cannot grant early hearing
immediately we will request the respondents
to consider whether the interim relief
prayed for could be granted to the applicant.
Adjourned to 7.2.94."

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In compliance with
~~Against~~ the order dated 13.12.93 the
respondents has sent reply to the applicant ^{with reference} ~~to his~~
representation dated 29.3.94 indicating that his
family is not entitled for family pension as per
the extant rules. I

In the light of the above C.P. 66/94
is dismissed.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)



(B.S. Hegde)
Member (J)

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